

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/96/ND/2024

IN THE MATTER OF:

| | | |
|-------------------------------|-----|------------|
| Central Bank Of India Limited | ... | Applicant |
| Versus | | |
| Mrs. Ritu Garg | ... | Respondent |

Under Section 95 (1) of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|--------------------|---|--|
| For the Applicant | : | Mr. Brijesh Kumar Tamber and Mr. Prateek Kushwaha, Mr. Yashu Rustagi, Advs. |
| For the Respondent | : | |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Yashu Rustagi, Ld. Counsel for the Applicant is present through VC and submitted that they already served the copy of the application on the Respondent/Personal Guarantor. Heard the arguments on behalf of the Applicant in length. Order in this matter is **reserved**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)